

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH, JODHPUR**

**ORDER SHEET**

Notes of the registry	Orders of the Tribunal
	<p><b>O.A. No. 290/00362/15 with MA 290/00179/15 (Kamla Shankar Amalia vs UOI &amp; Ors) Date of Order : 29/09/2015</b></p> <p>Mr S.P. Singh, Counsel for applicant.</p> <p>The OA has been filed for seeking quashing of Annex. A/1 dated 16.09.2002 and Annex. A/2 dated 19.03.2001 and for other consequential reliefs. The order Annex. A/1 is appellate order and order Annex. A/2 is penalty order of removal from service. The matter has been taken up for consideration for admission today.</p> <p>The applicant has approached this Tribunal by filing this OA on 02.09.2015 and there is inordinate delay of 11 years and 11 days in approaching the Tribunal. There is no proper explanation for the inordinate delay. From order dated 16.09.2002 (Annex. A/1) it is seen that the finalization of inquiry under Rule 14 of CCS (CCA) Rules, 1965 took place way back and the applicant was awarded penalty of removal from service vide order dated 30.08.1991. The applicant tried to explain the delay by stating that his wife was sick during the period and the applicant could not keep his position in absence of relied documents, he did not have any source of income and could not manage funds, therefore, he could not approach the Tribunal.</p> <p>We find that there is no sufficient cause shown for condonation of inordinate delay. The OA filed by the applicant is hopelessly barred and we are not inclined to examine the merits of the contentions raised by the applicant in the OA. The applicant was not at all studious; there is inordinate delay, latches and deliberate inaction on his part and the belated filing of this OA appears to be nothing but an after thought.</p> <p>In the facts and circumstances noticed above, we are not inclined to admit the OA as well as MA and issue notice to the respondents, therefore, OA alongwith MA is dismissed in limine.</p>

